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SLP(C)No. 21637-21638 OF 2003

ITEM No.48

Court No. 11

SECTION XVIA

A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.21637-21638/2003  
(From the judgement and order dated 25/08/2003 in LPA (S/W) 303/02 and  
LPA (S/W) 168/02 of The HIGH COURT OF J & K AT JAMMU)

STATE OF J.&K. & ORS.

Petitioner (s)

VERSUS

SANJEEV KUMAR & ORS.

Respondent (s)

(With prayer for interim relief)

With SLP(C)No.21954-21955/2003

(With prayer for interim relief)

Date : 13/12/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s)Mr. Anis Suhrawardy,Adv.

Mr. Mushtaq Ahmad,Adv.

Mr. Anis Ahmad,Adv.

For Respondent (s)Mr. A. Mariarputham,Adv.

Ms. Aruna Mathur,Adv.

for M/s. Arputham, Aruna & Co.,Adv.

Mr. P.P. Rao, Sr.Adv.

Mr. P. Ramesh Kumar,Adv.

Mr. S.G. Balaji Iyer,Adv.

Ms. Mahalakshmi Pavani,Adv.

Mr. Achal Sethi,Adv.

Ms. Aparna Bhat,Adv.

UPON hearing counsel the Court made the following

O R D E R

Call the matters after two weeks.

In the meantime, the respondents shall file written

submissions, as were directed to be filed earlier.

(Neena Verma) (Vijay Aggarwal)

Court Master

Court Master